

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL  
JUDGE, DELHI (WEST)-02**

**SUIT NO.       /2020**

Onkar Singh

Plaintiff

Versus

Surinder Singh and other

Defendants

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:08/07/2020 (2.00 P.M to 2.06 P.M)

**Present:-** Sh. Sumit Gaba, Ld. Counsel for plaintiff. (Mobile No.9310377771) (E-mail ID of Sh. Sumit Gaba: [Sumitgabaadvocate@gmail.com](mailto:Sumitgabaadvocate@gmail.com))

1. Vide last order dt.23/06/2020 summons were issued upon the defendants. Thereafter, an affidavit was filed electronically on 26/06/2020 by the plaintiff disclosing the mobile number of the defendants. Upon query from the Assistant Ahlmad of this court, prior to the hearing, she has submitted that summons and notices could not be issued upon the defendants. Let a written explanation be filed by the Assistant Ahlmad before the next date of hearing explaining why summons and notices were not issued upon the Defendants in terms of order dt.23/06/2020.

2. The plaintiff was also directed to file affidavit of service which the plaintiff has failed to do so. Let an affidavit of service upon the defendants be filed at least three days before the next date of hearing.

Let fresh summons and notices indicating the official email address and contact information of Reader of this court be issued upon the defendants electronically through the Nazarat Branch, Tis Hazari Court, Delhi.

Put up for further proceedings on 29/07/2020.

A copy of this order be sent to the Ld. Counsel for plaintiff and also to the filing branch Tis Hazari Court, Delhi for uploading the same on the official website of the District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.08/07/2020